

## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.120/1987

New Delhi, this 24th day of February, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri R.K. Kapoor 8-4/53, Paschim Vihar,New Delhi ... Applicant

(By applicant in person - not present)

versus

Union of India, through

- Secretary
   Department of Revenue
   Ministry of Finance, New Delhi
- 2. Chairman, CBEC,
  Deptt. of Revenue
  Ministry of Finance, New Delhi
- 3. Secretary
  Indian Revenue Service Association
  Ministry of Finance, New Delhi .. Respondents

(By Smt. Rajkumari Chopra, Advocate - not present)

ORDER(oral).

Dr. Jose P. Verghese

This was a 1987 matter which came up on regular board. We had issued notices to the parties but they could not be served. The matter was posted again on 17.1.97 and fresh notice was ordered to be issued. Yet none for the parties appeared today. In the circumstances, the OA is dismissed in default. No costs.

(S.P.∠Biswas). Member(A) (Dr. Jose F. Verghese)
Vice-Chairman(J)

/gtv/